

(d) It is not a fact that the Pftin.,-Giridih trunk line remains out of order for weeks together.

(e) (i) The copper wire trunk between Dhanbaci and Giridih has been replaced by aluminium conductor.

(ii) The circuit in the section Dhanbad-Asanr-ol is being transferred to the Microwave System from the Cable system.]

•J-LATHI-CHARGE BY HOME GUARDS BEFORE RAILWAY ELECTRIFICATION OFFICE BILASPUR

711. SHRI MONORANJAN ROY: "Will the Minis ei of HOME AFFAIRS/ ^-Ig ^-r\^o^3 P^evsed to state:

(a) whether the Home Guards of lh_e Government of Madhya Pradesh resorted to a lathi-charge on the Workers wh_c, were demonstrating against retenuhment before the Railway Electrification Office, Bilaspur and injured some 40 workers on April 8, 1971;

(b) if so, whether it is a fact that the Home Guards entered the office premises and lathi-charged even the employees who were on duty there, including several women;

(c) whether Government are considering any proposal to hold an inquiry into the incident; and

(d) whether it is a fact that Section 144 Cr. P.C. wa_s promulgated in th_e Railway Colony area, Bilaspur, after the incident and a large number of employees were indiscriminately arrest, d; if so the details of such arrests and the steps taken to release the arrested persons?

THE MINISTER OF STATE IN THE MINISTRY OP HOME AFFAIRS/

(SHRI K. C. PANT): (a) to (b) According to the information received from the Madhya Pradesh Government, on 8th April, 1971 a violent domenstrating crowd entered the office

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premises of the Engineer in-Chief in charge of electrification of the Rour-kela-Drug Section of the South Eastern Railway and started damaging office furniture, telephones, window panes etc. and set fire to office records. The Home Guards, who tried to prevent their entry into the office, were pushed back resulting in injuries to many Home Guards. Then the police entered the office along with the Home Guards to prevent further damage. There was no lathi charge; so the question of injuries to any as a result of lathi-charge does not arise.

2. In this connection 16 persons were arrested for offences of rioting, trespass, arson etc. and ar_e being 'prosecuted. Their bail applications were rejected by the court and the above cases are *sub judice*. In view of the tense situation, the District Magistrate promulgated orders under Section 144 Cr. P. C. for 15 days with effect from the midnight of 8-9th April, 1971.

3. On_e person wa_s arrested for defiance of prohibitory orders. He was subsequently released on bail.

JALLEGED FRAUD BY PRIESTS ON ROMAN CATHOLIC GIRLS

807. SHRI JAGDISH PRASAD MATHUR: SHRI THILLAI VILLALAN:

Will the Minister of HOME AFFAIRS/

be pleased to state:

(a) whether the attention of Government has been drawn to the statement made by Mrs. Jacob, an independent member of the Kerala Assembly while addressing a news conference as reported in the Hindustan Times dated the 29th March, 1971 regarding the alleged fraud by some priests on some 25 Roman Catholic girls depriving the_m of their belonging^ on false promises of jobs and

■(■Transferred from the 7th June, 1971.

jTransf erred from the 9th June, 1971.

education abroad and entry into foreign nunneries;

(b) whether Government have made any enquiry into the matter; and

(c) if so, the result thereof and the action taken by Government in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS/

(SHRI F. H. MOHSIN): (a) Government have seen the press report. (b) and (c) Facts are being ascertained from the State Government.

भारत के लिये प्रक्षेपास्त्र का निर्माण

§29. पं० भवानी प्रसाद तिवारी : क्या परमाणु ऊर्जा मंत्री यह बताने की कृपा करेंगे कि क्या सरकार ने अपनी रक्षा शक्ति को मजबूत करने के लिये प्रक्षेपास्त्र निर्मित करने में अग्रगण्यता का उपयोग शुरू कर दिया है।

§ [MANUFACTURE OF BALLISTIC MISSILES FOR INDIA

829. PT. BHAWANIPRASAD TI-WARY: Will the Minister of ATOMIC ENERGY I

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be pleased to state whether atomic power has been pressed into service by Government to manufacture ballistic missiles for strengthening our defence potential?]

प्रधान मंत्री (श्रीमती इन्दिरा गांधी) : भारत सरकार की वर्तमान नीति अन्तरिक्ष अनुसंधान तथा परमाणु ऊर्जा के क्षेत्र में अपनी वैज्ञानिक एवं तकनीकी क्षमता का विकास केवलमत्र शक्तिपूर्ण कार्य के लिए करने की है। यह नीति राष्ट्र के व्यापक हित में सर्वश्रेष्ठ है तथा प्रधान मंत्री ने इसे अनेक बार •jTransferred from the 9th June, 1971. \$f] नीय सदस्य का ध्यान English Translation. §TTransferred from the 18th June, 1971. नवम्बर, 1970 को दिये गये अतारोकित

प्रश्न संख्या 881 के उत्तर की ओर आकर्षित किया जाता है। तथापि, राष्ट्रीय सुरक्षा एवं रक्षा-व्यवस्था को ध्यान में रखते हुए, भारत सरकार, अन्य विषयों के समान इस विषय में भी, अपनी नीति का निरन्तर पुनरीक्षण करती रहती है।

§[THE PRIME MINISTER/

प्रधान मंत्री:

(SHRIMATI INDIRA GANDHI): The present policy of the Government is to develop scientific and technological capability in the field of space and nuclear energy for peaceful purposes only. This is in the best overall interest of the country and has been reiterated on several occasions by the Prime Minister. The Hon'ble Member's attention is invited to the answer given in the Rajya Sabha on November 26, 1970, to Unstarred Question No. 881. However, Government keep their policies in this matter, as in others, under constant review, taking into account the interest of our national security and defence.]

REMOVAL OF N.D.M.C. PRESIDENT

830. SHRI K. CHANDRASEKHA-RAN: Will the Minister of HOME AFFAIRS/

If, *5T

be pleased to state:

(a) whether Shri S. C. Chhabra, President of the New Delhi Municipal Committee has recently been removed from the Presidentship of the Committee; and

(b) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS-

(SHRI K. C. PANT): (a) and (b) Shri S. C. Chhabra applied for 120 days earned leave to the Delhi Administration. He was granted this leave by the Administration with* effect from the 23rd April, 1971.

§सरकारी क्षेत्र के उत्क्रम

1054. श्री सूरज प्रसाद : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

•jTransferred from the 9th June, 1971. \$f]

English Translation. §TTransferred from the

18th June, 1971.